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PART II—Section 3—Sub-Section (i)

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NEW DELHI, SATURDAY, MAY 18, 1968/VAISAKHA 28, 1890

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION

(Department of Food)

NOTIFICATION

New Delhi, the 18th May 1968

G.S.R. 944/Ess.Com./Sugar.—In exercise of the powers conferred by sub-section (3C) of section 3 of the Essential Commodities Act, 1955 (10 of 1955), the Central Government hereby re-determines the prices for the Indian Sugar Standard (ISS) D-29 grade of sugar produced in 1967-68 by—

- (i) The Vishnu Pratap Sugar Works (Private) Ltd., P.O. Rajabazar Khadda, District Deoria, situated in Zone V at Rs. 156.14 per quintal, and
- (ii) Lakshmi Devi Sugar Mills (Private) Ltd., Chhitauni, District Deoria, situated in Zone V at Rs. 155.68 per quintal,

and makes the following further amendment in the notification of the Government of India, in the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Food) No. G.S.R. 1845/Ess.Com./Sugar, dated the 8th December, 1967, namely:—

In Schedule I to the said notification, for the entries in columns (1) and (2) relating to ZONE V, the following entries shall be substituted, namely:—

(1)	(2)
(i) Factories mentioned against Serial Nos. 1 to 5 and 8 to 62 under 'ZONE V' in Schedule III.	158.00
(ii) Factory mentioned against Serial No. 6 under 'ZONE V' in Schedule III.	156.00
(iii) Factory mentioned against Serial No. 7 under 'ZONE V' in Schedule III.	155.68".

[No. 2-29/67-SCI-7.]

ORDER

New Delhi, the 18th May 1968

G.S.R. 945/Ess.Com./Sugarcane.—In exercise of the powers conferred by section 3 of the Essential Commodities Act, 1955 (10 of 1955), the Central Government hereby makes the following Order, further to amend the Sugarcane (Control) Order, 1966, namely:—

1.(1) This Order may be called the Sugarcane (Control) Amendment Order, 1968.

(2) It shall come into force at once.

2. For sub-clause (3) of clause 3 of the Sugarcane (Control) Order, 1966, the following sub-clause shall be substituted, namely:—

“(3) Where a producer of sugar purchases any sugarcane from a grower of sugarcane or from a sugarcane growers' cooperatives society, the producer shall, unless there is an agreement in writing to the contrary between the parties, pay within fourteen days from the date of delivery of the sugarcane to the seller or tender to him the price of the cane sold at the rate agreed to between the producer and the sugarcane grower or sugarcane growers' cooperative society or that fixed under sub-clause (1), as the case may be, either at the gate of the factory or at the cane collection centre or transfer or deposit the necessary amount in the Bank account of the seller or the cooperative society, as the case may be.”

[No. 4-4/68-SCI.]

R. BALASUBRAMANIAN, Jt. Secy.